

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/TT/2017

- Subject** : Determination of tariff for Rajasthan Vidyut Prasaran Nigam (RVPN) owned lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC as per 2009 Tariff Regulations
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited and 4 others
- Parties present** : Shri Shubham Arya, Advocate, RRVPNL
Shri Hari Mohan Gupta, RRVPNL
Shri Rajeev Jain, RRVPNL
Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The learned counsel for Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPNL) submitted that the instant petition is filed as per the directions issued by the Commission vide order dated 18.2.2017 in Petition No. 47/RP/2017. He submitted that once the tariff for the instant assets is allowed by the Commission for the period 1.7.2011 to 31.3.2014, the same will be adjusted in the ARR already approved by the State Commission and the same would be passed on to the beneficiaries. He also submitted that an affidavit to this extent has already been filed in the petition.



2. The Commission after hearing the petitioner reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

